

the programme is above Rs. 80.00 lakhs the Central share is limited to Rs. 40.00 lakhs and the State Govt. has to complete the programme with their own resources. For Low Cost Sanitation Central assistance will be of Rs. 15.00 lakhs (max.) and State contribution has to be Rs. 12.00 lakhs.

#### TV bearer channel between Madras and Kodaikanal

663. SHRI M. KADHARSHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government consideration to relay TV programmes from Madras through Kodaikanal Station;

(b) whether TV bearer channel between Madras and Kodaikanal has been sanctioned;

(c) if so, by when the work is expected to start; and

(d) whether any time limit has been fixed for the completion of the programme?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) and (b) Provision of microwave link for relay of programmes of Doordarshan Kendra, Madras by the TV transmitter, Kodaikanal is an already approved scheme. Firm demand for this link was placed on the Department of Telecommunications in 1981.

(c) Department of Telecommunications have placed orders for supply of necessary equipment on Indian Telephone Industries, Bangalore.

(d) Microwave link between Madras and Kodaikanal is expected to be provided during 1986.

#### Welfare scheme for widows of fishermen

664. PROF. B. RAMACHANDRA RAO: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether there is any scheme in operation apart from the Group Insurance Scheme for the welfare of widows of fishermen in view of the occupational hazard faced by them;

(b) whether Government propose to introduce such a scheme; and

(c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) No, Sir.

(b) No, Sir.

(c) A number of schemes are being implemented by the States as well as the Central Government to improve the socio-economic status of the fishermen families.

#### Working conditions of Child Labour

665. SHRIMATI MONIKA DAS: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that hours of work per day prescribed for child labour differ from occupation to occupation that these are different in factories, plantations etc.;

(b) if so, the steps Government are taking to make them uniform; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Different hours of work have been prescribed under the various labour laws (including the Employment of Children Act, 1938, the Factories Act, 1948, the Plantations Labour Act, 1951) depending on the type of occupations.

(b) and (c). A Sub-Committee consisting of State Labour Ministers of Gujarat,